

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of Article 31B)

श्री बालासाहेब विखे पाटिल (कोपरगांव):  
मैं प्रस्ताव करता हूँ कि भारत के संवि-  
धान का और संशोधन करने वाले विधेयक  
को पुरःस्थापित करने की अनुमति दी  
जाये।

MR. DEPUTY-SPEAKER: The  
question is:

"That leave be granted to intro-  
duce a Bill further to amend the  
Constitution of India."

*The motion was adopted.*

SHRI BALASAHEB VIKHE PA-  
TIL: I introduce the Bill.

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of article 51)

SHRI EDUARDO FALEIRO (Mo-  
rmugao): I beg to move for leave  
to introduce a Bill further to amend  
the Constitution of India.

MR. DEPUTY-SPEAKER: The  
question is:

"That leave be granted to intro-  
duce a Bill further to amend the  
Constitution of India."

*The motion was adopted.*

SHRI EDUARDO FALEIRO: I  
introduce the Bill.

PROVIDING OF EMPLOYMENT,  
UNEMPLOYMENT ALLOWANCE  
AND UNEMPLOYMENT INSU-  
RANCE, SCHEME BILL\*

SHRI B. V. DESAI (Raichur): I  
beg to move for leave to introduce  
a Bill to provide employment to all

citizens of not less than 25 years of  
age, payment of unemployment al-  
lowance and for unemployment in-  
surance scheme.

MR. DEPUTY-SPEAKER: The  
question is:

"That leave be granted to intro-  
duce a Bill to provide employment  
to all citizens of not less than 25  
years of age, payment of unemp-  
loyment allowance and for unemp-  
loyment insurance scheme."

*The motion was adopted.*

SHRI B. V. DESAI: I introduce  
the Bill.

15.45 hrs.

COUNTRY FISHING BOATS PRO-  
TECTION BILL—contd.

BY SHRI R. K. MHALGI.

MR. DEPUTY-SPEAKER: The  
House will now take up further  
consideration of the following mo-  
tions moved by Shri R. K. Mhalgi on  
19th December, 1980, namely:—

"That the Bill to provide for the  
protection of country fishing boats  
from the competition of motor  
boats and trawlers, be taken into  
consideration."

Shri Mhalgi to continue his speech.

†SHRI R. K. MHALGI (Thane):  
Mr. Deputy Speaker, Sir, I introdu-  
ced this Bill, the Country Fishing  
Boats Protection Bill, 1980, in this  
House some two months back. I rise  
now to explain the various provisions  
of this Bill. It has a special signi-  
ficance from the geographical and eco-  
nomic points of view. It is mainly

\*Published in Gazette of India Extraordinary, Part II, section 2, dated  
20-2-1981.

†The original speech was delivered in Marathi.